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CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

23.08.2012

CP 39/2011 (OA No. 286/2011)

Mr. Nand Kishore, Counsel for applicant. Mr. V.S. Gurjar, Counsel for respondents.

On the request the learned counsel for the parties, list it on 30.08.2012.

Anil Kumar)
(Anil Kumar)
Member (A)

(Justice K.S.Rathore) Member (J)

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C.P. No. 39/2011 (OA No. 286/2011)

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Mr. Nond Kishere, Coursel for petition.

Mr. V. S. Christer, Coursel for respondents.

Heard.

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[Anil Kumon] Member (A) Justice K. S. Rothore Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

Jaipur, this the 30th day of August 2012

Contempt Petition No.39/2011 (OA No.286/2011)

CORAM:

HON'BLE MR. JUSTICE K.S.RATHORE, MEMBER (JUDL.) HON'BLE MR. ANIL KUMAR, MEMBER (ADMV.)

Mukut Bihari s/o Shri Ram Kishan Ji, Ex- Bungalow Peon to Shri S.K.Garg, C.F.T.M., North Western Railway, G.M.'s office, Jagaputra, Jaipur r/o H.No.27, Veer Sawarkar Nagar, Rangbari, Kota.

... Applicant

(By Advocate: Shri Nand Kishore)

Versus

Shri R.C.Agarwal,
General Manager,
North Western Railway,
Jagatpura, Jaipur

.. Respondents

(By Advocate: Shri V.S.Gurjar)

ORDER (ORAL)

The present Contempt Petition has been filed by the applicant for disobedience of the order dated 13.7.2011 passed in OA No.286/2011 whereby direction was issued

to the respondents to consider representation of the applicant and pass appropriate order.

In compliance of the order dated 13.7.2011, the respondents have passed order dated 19.9.2011, which has been challenged by the applicant by way of filing OA No.510/2011. Since the respondents have passed the order dated 19.9.2011 in compliance of the order dated 13.7.2011 passed in OA No.286/2011, we are of the view that the present Contempt Petition does not survive and the same is accordingly dismissed. Notices issued are hereby discharged.

And Kuma (ANIL KUMAR)

Admv. Member

(JUSTICE K.S.RATHORE) Judl. Member